



**IN THE INCOME TAX APPELLATE TRIBUNAL  
LUCKNOW BENCH "B", LUCKNOW**

**BEFORE SHRI ANADEE NATH MISSHRA, ACCOUNTANT MEMBER  
AND SHRI SUBHASH MALGURIA, JUDICIAL MEMBER**

ITA No.158/LKW/2020  
(Assessment Year: 2015-16)

<b>DCIT-2</b> 16/69, Aayakar Bhawan, 3 <sup>rd</sup> Floor, Civil Lines, Kanpur- 208001.	v.	<b>Mayank Agnihotri</b> E-20, Anand Cottage, 117/K/13, Gutaiya Sarvodaya Nagar, Kanpur.
<b>PAN:ABNPA5018J</b>		
(Appellant)		(Respondent)

Appellant by:	None
Respondent by:	Shri. Sunil Kumar Rajwanshi, Addl. CIT(DR)
Date of hearing:	25   09   2024
Date of pronouncement:	26   09   2024

**ORDER**

**PER SUBHASH MALGURIA, J.M.:**

This is an appeal by the revenue against the order dated 15/11/2018 of learned Commissioner of Income Tax (Appeals) – I, Kanpur [hereinafter referred as “Ld. CIT(A)”] for the assessment year 2015-16.

2. The Learned Authorized Representative of the assessee, at the outset, sought permission on behalf of the assessee to withdraw the appeal as the assessee has opted for settling the dispute under the Direct Tax Vivad se Vishwas Act, 2020 and has received certificate in Form 5 vide order dated 31/05/2021. In fact, the assessee has also sent letter dated 25.04.2024 (kept on record) with similar request.

3. The Learned Departmental Representative has no objection to the aforesaid request of the assessee.

4. In view of the facts discussed above, we permit the assessee to withdraw this appeal. Accordingly, the appeal is dismissed.

5. In the result, the appeal of the revenue is dismissed.

Order pronounced in the open Court on 26/09/2024.

Sd/-  
[ANADEE NATH MISSHRA]  
ACCOUNTANT MEMBER

Sd/-  
[SUBHASH MALGURIA]  
JUDICIAL MEMBER

DATED: 26/09/2024

Vijay Pal Singh, (Sr. PS)

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. DR
5. Guard file

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By order

Assistant Registrar